HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY ,THE ELEVENTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 178 OF 2025

Writ Appeal under clause 15 of the Letters Patent Preferred Against the Order Dated 22/01/2025, Passed in W.P. No. 1600 of 2025 on the file of the High Court.

Between:

1. Potharapu Srikanth, S/o. Potharapu Bixapthi, Aged 26 years, Occ. Unemployee, R/o. Dubbhapally Village, H/o.Chelpur Village, Ghanpur Mandal, Jayashankar Bhupalpally District, Telangana State. Declaration S.No.187.
2. D. Kavitha, W/o. Late Sampath Rao, Aged about 32 Years, Occ. Unemployee, R/o. Dubbhapally Village, H/o.Chelpur Village, Ghanpur Mandal, Jayashankar Bhupalpally District, Telangana State. Declaration S.No.40.
3. Mothe Bixapathi, S/o.Late Ummaiah, Aged about 62 Years, Occ. Agriculture, R/o.Dubbhapally Village, H/o.Chelpur Village, Ghanpur Mandal, Jayashankar Bhupalpally District, Telangana State. Declaration S.No.113.
4. Shaik Babumiya, S/o.Late Azam sabh, Aged about 75 Years, Occ. Agriculture, R/o.Dubbhapally Village, H/o.Chelpur Village, Ghanpur Mandal, Jayashankar Bhupalpally District, Telangana State. Declaration S.No.210.
5. Polasani Nageswar Rao, S/o. Late Laxman Rao, Aged about 58 Years, Occ. Agriculture, R/o.Dubbhapally Village, H/o.Chelpur Village, Ghanpur Mandal, Jayashankar Bhupalpally District, Telangana State. Declaration S.No.158.
6. Madikonda Swaroopa, W/o.Late Sampath, Aged about 48 Years, Occ. Agriculture, R/o.Dubbhapally Village, H/o.Chelpur Village, Ghanpur Mandal, Jayashankar Bhupalpally District, Telangana State. Declaration S.No.101.
7. Shaik Thaher Pasha, S/o.Babumiya, Aged about 30 Years, Occ. Agriculture, R/o.Dubbhapally Village, H/o.Chelpur Village, Ghanpur Mandal, Jayashankar Bhupalpally District, Telangana State. Declaration S.No.210.
8. Udutha Bixapathi, S/o. Late Mallaiah, Aged about 55 Years, Occ. Agriculture, R/o.Dubbhapally Village, H/o.Chelpur Village, Ghanpur Mandal, Jayashankar Bhupalpally District, Telangana State. Declaration S.No.224.
9. Makala Thirupathi, S/o.Ramulu, Aged about 42 Years, Occ. Agriculture, R/o.Dubbhapally Village, H/o.Chelpur Village, Ghanpur Mandal, Jayashankar Bhupalpally District, Telangana State. Declaration S.No.107.
10. Giddamari Rajaiah, S/o. Late Durgaiah, Aged about 72 Years, Occ. Agriculture, R/o.Dubbhapally Village, H/o.Chelpur Village, Ghanpur Mandal, Jayashankar Bhupalpally District, Telangana State. Declaration S.No.57.

11. Chennoju Kousalya, W/o. Late Rajaiah, Aged about 65 Years, Occ. Agriculture, R/o.Dubbhapally Village, H/o.Chelpur Village, Ghanpur Mandal, Jayashankar Bhupalpally District, Telangana State. Declaration S.No.29.

12. Mothe Ramesh, S/o.Rajaiah, Aged about 42 Years, Occ. Agriculture, R/o.Dubbhapally Village, H/o.Chelpur Village, Ghanpur Mandal, Jayashankar Bhupalpally District, Telangana State. Declaration S.No.116.

13. Gujja Rajeswar Rao, S/o. Late Narsaiah, Aged about 68 Years, Occ. Agriculture, R/o.Dubbhapally Village, H/o.Chelpur Village, Ghanpur Mandal, Jayashankar Bhupalpally District, Telangana State. Declaration S.No.62.

14. Ramanoju Manemma, W/o. Late Kumaraswami, Aged about 65 Years, Occ. Agriculture, R/o.Dubbhapally Village, H/o.Chelpur Village, Ghanpur Mandal, Jayashankar Bhupalpally District, Telangana State. Declaration S.No.191.

15. Panga Raju, S/o.Late Poshaiah, Aged about 26 Years, Occ. Agriculture, R/o.Dubbhapally Village, H/o.Chelpur Village, Ghanpur Mandal, Jayashankar Bhupalpally District, Telangana State. Declaration S.No.149.

16. Veeramaneni Venkat Rao, S/o.Late Malhal Rao, Aged about 50 Years, Occ. Agriculture, R/o.Dubbhapally Village, H/o.Chelpur Village, Ghanpur Mandal, Jayashankar Bhupalpally District, Telangana State. Declaration S.No.236.

17. Veeramaneni Laxman Rao, S/o.Late Malhal Rao, Aged about 60 Years, Occ. Agriculture, R/o.Dubbhapally Village, H/o.Chelpur Village, Ghanpur Mandal, Jayashankar Bhupalpally District, Telangana State. Declaration S.No.239.

18. Potharapu Rajaiah, S/o.Late Rajaiah, Aged about 65 Years, Occ. Agriculture, R/o.Dubbhapally Village, H/o.Chelpur Village, Ghanpur Mandal, Jayashankar Bhupalpally District, Telangana State. Declaration S.No.188.

19. Beri Rajamallu, S/o. Late Poshetti, Aged about 65 Years, Occ. Agriculture, R/o.Dubbhapally Village, H/o.Chelpur Village, Ghanpur Mandal, Jayashankar Bhupalpally District, Telangana State. Declaration S.No.17.

20. Manda Narsamma, W/o.Late Bhadraiah, Aged about 65 Years, Occ. Agriculture, R/o.Dubbhapally Village, H/o.Chelpur Village, Ghanpur Mandal, Jayashankar Bhupalpally District, Telangana State. Declaration S.No.102.

21. Ratna Narsamma, W/o.Late Rajaiah, Aged about 55 Years, Occ. Agriculture, R/o.Dubbhapally Village, H/o.Chelpur Village, Ghanpur Mandal, Jayashankar Bhupalpally District, Telangana State. Declaration S.No.200.

22. Manda Durgaiah, S/o.Late Kumuraiah, Aged about 60 Years, Occ. Agriculture, R/o.Dubbhapally Village, H/o.Chelpur Village, Ghanpur Mandal, Jayashankar Bhupalpally District, Telangana State. Declaration S.No.102.

23. Bandari Rajendar, S/o.Late Muthaiah, Aged about 40 Years, Occ. Agriculture, R/o.Dubbhapally Village, H/o.Chelpur Village, Ghanpur Mandal, Jayashankar Bhupalpally District, Telangana State. Declaration S.No.10.

...APPELLANTS

AND

1. The State of Telangana, Rep. by its Principal Secretary Revenue (Land Acquisition) Department Telangana Secretariat, Hyderabad.

2. The State of Telangana, Rep. by its Principal Secretary, Energy Department, Telangana Secretariat, Hyderabad.

3. The Commissioner, Rehabilitation and Resettlement Government of Telangana Budha Bhavan, Rani Gunj, Hyderabad.

4. The District Collector, Jayashanker Bhupalpally District Manjoor Nagar, Bhupalpally, Telangana - 506 169.

5. The Revenue Divisional Officer, Bhupalpally Revenue Divisional Jayashankar Bhupalpally District, T.S.

6. Telangana State Power Generation Corporation Ltd., 6-3-643, Vidyuth Soudha, Khiratabad Hyderabad, Telangana - 500 082 Rep. by its Chairman and Managing Director.

7. The Chief Engineer (O and M), Kakatiya Thermal Power Project (KTPP), Chelpur Village, Ghanpur Mandal, Jayashankar Bhupalpally District, Telangana - 506 168.

...RESPONDENTS

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 3 rd Respondent not to approve and finalize the R and R Award of the petitioners pursuant to the Proceedings of the 5th respondent in Rc.No.A/712/2015, dt. 01.2025, pending disposal of the above writ appeal

Counsel for the Appellants: SRI. M JANARDHAN RAO

Counsel for the Respondent Nos.1&3 to 5: SRI E. RAMESH CHANDRA GOUD GP FOR LAND ACQUISITION

Counsel for the Respondent No.2: SRI H. RAJESH KUMAR GP FOR ENERGY

Counsel for the Respondent NOs.6&7: SRI D. JAGAN MOHAN REDDY

The Court made the following: JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.178 of 2025

JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri M. Janardhan Rao, learned counsel for the appellants; Sri E. Ramesh Chandra Goud, learned Government Pleader for Land Acquisition, for respondent Nos.1 and 3 to 5; Sri H. Rajesh Kumar, learned Government Pleader for Energy, for respondent No.2 and Sri D. Jagan Mohan Reddy, learned counsel for respondent Nos.6 and 7.

2. Learned Single Judge has passed the following directions:

> "6. A perusal of the impugned proceeding shows that the 5th respondent had only informed the petitioners that an R&R Award would be passed as per Chapter-V r/w Schedule-II of the Act, and nothing further has been stated therein with regard to respondent authorities not considering the objections filed by the petitioner, as contended. Thus, the petitioners cannot be said to be aggrieved by the said endorsement issued, for approaching this Court by the present Writ Petition, without even waiting for the authorities to pass an R&R Award, for them to assail the action of the respondents-authorities in passing the said Award as being contrary to Schedule-II of the Act.
>
> 7. For the aforesaid reasons, this Court is of the considered view that the present Writ Petition as filed is premature and has to fail.
>
> 8. Accordingly, the Writ Petition is dismissed. However, liberty is granted to the petitioners to assail the R&R Award as and when passed by the

respondents-authorities, if are aggrieved by the same. No order as to costs."

3. Learned counsel for the appellants fairly admitted that the writ petition was filed based on an apprehension that the appellants' objections would not be considered by the competent authority while taking a final decision.

4. We find no reason to interfere in the matter on the basis of mere apprehension. Learned Single Judge has kept it open for the appellants to file appropriate proceedings, if their objections have not been decided or if they are aggrieved by the final award. No case is made out to interfere in the matter.

5. Accordingly, this Writ Appeal is **disposed of**. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-B. SATYAVATHI
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary Revenue (Land Acquisition) Department Telangana Secretariat, Hyderabad.
2. The Principal Secretary, Energy Department, Telangana Secretariat, Hyderabad.
3. The Commissioner, Rehabilitation and Resettlement Government of Telangana Budha Bhavan, Rani Gunj, Hyderabad.
4. The District Collector, Jayashanker Bhupalpally District Manjoor Nagar, Bhupalpally, Telangana - 506 169,
5. The Revenue Divisional Officer, Bhupalpally Revenue Divisional Jayashankar Bhupalpally District, T.S.
6. The Chairman and Managing Director, Telangana State Power Generation Corporation Ltd., 6-3-643, Vidyuth Soudha, Khiratabad Hyderabad, Telangana - 500 082

7. The Chief Engineer (O and M), Kakatiya Thermal Power Project (KTPP), Chelpur Village, Ghanpur Mandal, Jayashankar Bhupalpally District, Telangana - 506 168.

8. One CC to SRI. M JANARDHAN RAO Advocate [OPUC]

9. One CC to SRI D. JAGAN MOHAN REDDY Advocate [OPUC]

10. Two CCs to GP FOR LAND ACQUISITION ,High Court for the State of Telangana: [OUT]

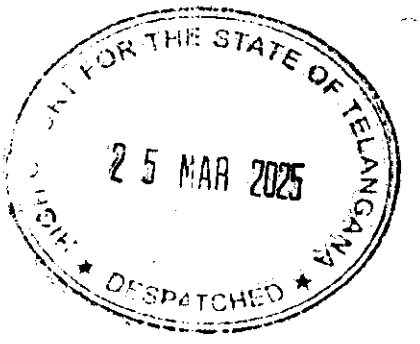
11. Two CCs to GP for Energy, High Court for the State of Telangana at Hyderabad. [OUT]

12. Two CD Copies

KKS
BS

HIGH COURT

DATED:11/02/2025



JUDGMENT

WA.No.178 of 2025

DISPOSING OF THE WRIT APPEAL WITHOUT COSTS